

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS
OF PRITHVI ENERGY LIMITED

Sl.No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	PRITHVI ENERGY LIMITED
2.	Date of incorporation of corporate debtor	24/08/2005
3.	Authority under which corporate debtor is incorporated / registered	RoC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40105WB2005PLC104912
5.	Address of the registered office and principal office (if any) of corporate debtor	CF-361, Salt Lake City Sector-I Kolkata, West Bengal 700064 India
6.	Date of closure of Insolvency Resolution Process	24/08/2023
7.	Liquidation commencement date of corporate debtor	25/08/2023
8.	Name and registration number of the insolvency professional acting as liquidator	CA. Swarup Ghosh IBBI/IPA-003/IP-N00438-C01/2017-2018/11661
9.	Address and e-mail of the liquidator, as registered with the Board	Address : Maya Kunja, 53C/4 DR Suresh Chandra Banerjee Road, Beliaghata, Kolkata West Bengal, 700010 Email : swarupghosh1@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the liquidator	Address : 1716, Rajdanga Main Road, Block-EF4, Opposite Acropolis Mall, Kasba Kolkata - 700107, West Bengal Email: liquidation.prithvienergy@gmail.com
11.	Last date for submission of claims	24/09/2023

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench, has ordered the commencement of liquidation of the corporate debtor Prithvi Energy Limited on 25th August 2023 of liquidation under section 33 of the Code.

The stakeholders of Prithvi Energy Limited are hereby called upon to submit their claims with proof on or before 24th September 2023, to the liquidator at the address mentioned against item No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

[In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.]

CA. Swarup Ghosh

Liquidator of M/S Prithvi Energy Limited

IBBI Reg. No. - IBBI/IPA-003/IP-N00438-C01/2017-2018/11661

AFA No: AA3/11661/02/160524/300905,

AFA valid from 17/05/2023 to 16/05/2024

Office Address : 1716, Rajdanga Main Road, Block-EF4,

Opposite Acropolis Mall, Kasba

Kolkata - 700107, West Bengal

Date : 28th August 2023

Place : Kolkata

SMV

Registered Office

Suite No - 80

E-mail : smvd5

Notice is hereby given Saturday the 30th Sep Other audio Visual M 08.04.2020, 13.04.202 circular dated 12.05.20 the business set out shareholders. The sha quorum under section 1 Pursuant to Section 91 Books will remain close The Notice of AGM & A shareholders whose e-r all aforesaid document www.smvdpolypack.com Shareholders holding si their e-mail id with the holding shares in phy cs@smvdpolypack.com Pursuant to Regulation Companies Act, 2013 a e-voting facilities to all through e-voting service on all resolutions set out The detailed procedure Notice of AGM. For any at evoting@nsdl.co.in.

Place: Kolkata

Date: 25.08.2023

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Regd.

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Phone No. : +91 33

Notice is hereby given t the Company will be held - 700001 on Thursday,